## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 15076/2021

(Arising out of impugned final judgment and order dated 18-11-2019 in WA No. 242/2019 07-01-2021 in RP No. 520/2020 in WA No. 242/2019 passed by the High Court of Kerala at Ernakulam)

JESUIT EDUCATIONAL AND CHARITABLE SOCIETY OF WAYAND & ANR.

Petitioner(s)

**VERSUS** 

C.V.FRANCIS & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.79216/2021-CONDONATION OF DELAY IN FILING and IA No.79218/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.79224/2021-EXEMPTION FROM FILING O.T. and IA No.79222/2021-EXEMPTION FROM FILING AFFIDAVIT )

Date: 26-07-2021 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE S. ABDUL NAZEER HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Romy Chacko, AOR Mr. Ashwin Romy, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R Delay condoned.

Issue notice.

In the meantime, there shall be stay of the operation of the impugned judgment and Order(s) passed by the High Court.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)